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NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 1001/(MAH)/2017

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 07.12.2017

NAME OF THE PARTIES: Mittal Roadways
V/s.
Agrasen Rerollers Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

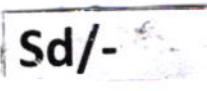
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ORDER

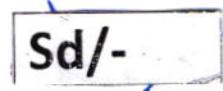
TCP No. 1001/I&BP/NCLT/MB/MAH/2017

None present.

However, on verification of the records, it appears that the Petitioner has not filed Form 5 as mentioned in Notification {GSR 732(E)} dated 29.06.2017, hence this Petition is hereby **abated** with liberty to proceed as mentioned in the Notification dated 29.06.2017.


Sd/-

V. NALLASENAPATHY
Member (Technical)


Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)